

FIR No.346/20
PS. Laxmi Nagar

11.08.2020

Present: Sh. Sagar Sharma, Ld. Counsel for applicant (through video conferencing).

An application has been moved by Ld. Counsel for applicant for early hearing as the application for release the vehicle on superdari was fixed on 17.08.2020. It is submitted by ld. Counsel for applicant that investigation has been completed and IO has sent his report to the Hon'ble Court. It is prayed by ld. Counsel for applicant to take up this application today.

Heard. Perused.

In the facts and circumstance of the case, the application is allowed and the application for release of vehicle is taken up today. Earlier dated 17.08.2020 is hereby cancelled.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the vehicle is not required by the police.

Heard on the application for releasing the vehicle i.e. DL-12CE-4705 to the applicant/owner. Photocopy of RC of the vehicle and the insurance papers of the vehicle in question in the name of the applicant/owner have been filed. Considering the same, in view of the judgment of **Hon'ble High Court of Delhi titled as "Manjit Singh vs. State in Criminal MC No. 4485/13 dated 10.09.2014** , the said vehicle in question is released to the owner subject to following conditions:-

1. IO is directed to release the vehicle to the owner after preparing a detailed panchnama, taking photographs of the vehicle and valuation report.



2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.
3. Applicant/owner is directed to furnish indemnity bond as per valuation of vehicle bearing no. DL-12CE-4705 before IO/SHO concerned.
4. The investigation officer shall keep on record the permanent address and phone number of the owner/applicant, his identity proof and address proof and shall release the vehicle after verifying the ownership of the applicant and insurance of the vehicle.
5. Owner of the vehicle is further directed to intimate the Court and also to concerned IO, in case he is willing to dispose of the vehicle.
6. In case of owner/applicant changing his address, he shall inform the IO regarding the same vide a written intimation.
7. IO is directed to file panchnama and photographs of the vehicle in question alongwith negatives/CD and valuation report with the final report.

Copy of this order be sent to Ld. Counsel for applicant or applicant through electronic mode.

Both the applications are disposed of accordingly.



(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/11.08.2020

E. FIR No.512/20
PS. Laxmi Nagar

11.08.2020

Present: Sh. Upender Kumar, Ld. Counsel for applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of mobile phone make Xiaomi (MIA3) IMEI No. 863540041230005.

In view of the directions contained in the Office Order No. 26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi, the present application is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the mobile phone is not required by the police.

I have heard the applicant. Perused the record.

As per the directions of the **Hon'ble High Court of Delhi in Manjit Singh vs. State in Crl MC No. 4485/13 dated 10.09.2014** , case property may be released to the rightful owner after preparing detailed panchnama, taking photographs, valuation report and a security bond. Further, production of mobile should not be insisted upon during trial and its photographs along with panchnama should suffice for the purpose of evidence.

In view of above IO/SHO is directed to release the mobile phone Xiaomi (MIA3) IMEI No. 863540041230005 to the applicant/owner on



furnishing security / indemnity bond as per valuation of mobile phone Xiaomi (MIA3) IMEI No. 863540041230005. Valuation shall be done prior to releasing the mobile phone to the applicant. A detailed panchnama shall be prepared after taking photographs of the mobile phone from all angles and the same shall be attested/countersigned by complainant as well as accused. The cost of photographs shall be borne by the applicant. Panchnama along with photographs and indemnity bond shall be filed in the court along with charge-sheet.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

(RENU CHAUDHARY)
DMM/East/KKD/Delhi/11.08.2020

FIR No034613/19
PS Laxmi Nagar
State Vs. Ashique

11.08.2020

Present: Sh. Manoj Kumar, Ld. Counsel for applicant/accused.

Vide this order, I shall dispose of the application moved by accused Ashique, seeking bail.

In view of the directions contained in the Office Order No. 26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi, the present bail application is taken up for hearing through video conferencing.

Ld. Counsel for the applicant/accused submits that he wants to withdraw the present application due to some technical grounds.

Heard.

In view of the abovesaid reason, the present application stands dismissed as withdrawn. Application is disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicant/accused through electronic mode.


(RENU CHAUDHARY)

MM-04/East/KKD/Delhi/11.08.2020

FIR No.346/20
PS. Laxmi Nagar

11.08.2020

Present: Sh. Antim Kumar, Ld. Counsel for applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of vehicle bearing No. DL-5SCM-2624 on superdari.

In view of the directions contained in the Office Order No. 26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi, the present application is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the vehicle is not required by the police.

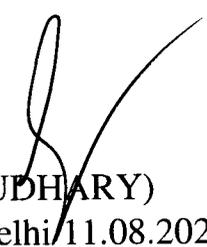
Heard on the application for releasing the vehicle i.e. DL-5SCM-2624 to the applicant/owner. Photocopy of RC of the vehicle and the insurance papers of the vehicle in question in the name of the applicant/owner have been filed. Considering the same, in view of the judgment of **Hon'ble High Court of Delhi titled as "Manjit Singh vs. State in Criminal MC No. 4485/13 dated 10.09.2014** , the said vehicle in question is released to the owner subject to following conditions:-

1. IO is directed to release the vehicle to the owner after preparing a detailed panchnama, taking photographs of the vehicle and valuation report.
2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.



3. Applicant/owner is directed to furnish indemnity bond as per valuation of vehicle bearing no. DL-5SCM-2624 before IO/SHO concerned.
4. The investigation officer shall keep on record the permanent address and phone number of the owner/applicant, his identity proof and address proof and shall release the vehicle after verifying the ownership of the applicant and insurance of the vehicle.
5. Owner of the vehicle is further directed to intimate the Court and also to concerned IO, in case he is willing to dispose of the vehicle.
6. In case of owner/applicant changing his address, he shall inform the IO regarding the same vide a written intimation.
7. IO is directed to file panchnama and photographs of the vehicle in question alongwith negatives/CD and valuation report with the final report.

Copy of this order be sent to Ld. Counsel for applicant or applicant through electronic mode.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/11.08.2020

FIR No.137/20
PS. Laxmi Nagar

11.08.2020

Present: Sh. Manoj Kumar, Ld. Counsel for applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of vehicle bearing No. DL-8SCA-2520 on superdari.

In view of the directions contained in the Office Order No. 26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi, the present application is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the vehicle is not required by the police.

Heard on the application for releasing the vehicle i.e. DL-8SCA-2520 to the applicant/owner. Photocopy of RC of the vehicle and the insurance papers of the vehicle in question in the name of the applicant/owner have been filed. Considering the same, in view of the judgment of **Hon'ble High Court of Delhi titled as "Manjit Singh vs. State in Criminal MC No. 4485/13 dated 10.09.2014** , the said vehicle in question is released to the owner subject to following conditions:-

1. IO is directed to release the vehicle to the owner after preparing a detailed panchnama, taking photographs of the vehicle and valuation report.
2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.



3. Applicant/owner is directed to furnish indemnity bond as per valuation of vehicle bearing no. DL-8SCA-2520 before IO/SHO concerned.
4. The investigation officer shall keep on record the permanent address and phone number of the owner/applicant, his identity proof and address proof and shall release the vehicle after verifying the ownership of the applicant and insurance of the vehicle.
5. Owner of the vehicle is further directed to intimate the Court and also to concerned IO, in case he is willing to dispose of the vehicle.
6. In case of owner/applicant changing his address, he shall inform the IO regarding the same vide a written intimation.
7. IO is directed to file panchnama and photographs of the vehicle in question alongwith negatives/CD and valuation report with the final report.

Copy of this order be sent to Ld. Counsel for applicant or applicant through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/11.08.2020